

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. / 329/92
XXANO.

DATE OF DECISION : 30/09/99

Shri Tarun Kumar Govil Petitioner

Mr. K.K. Shah Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondent

Mr. B.N. Doctor Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ? N
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Tarun Kumar Govil,
Central Excise Building,
Patthar Kuwa,
Relief Road,
Ahmedabad.

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Applicant

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India, Notice to be served through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. Cheif Controller of Accounts, Central Board of Excise and Customs, ACCR Building, first floor, New Delhi.
3. Cheif Accounts officer, Central Excise and Customs, Excise Collectorate, Central Excise Building, Navrangpura, Ahmedabad : 380 009.

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Respondents

(Advocate : Mr.B.N.Doctor)

O R A L O R D E R

O.A./329/92

DATE : 30/09/99

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

The applicant in this case has approached the Tribunal and praying for the following reliefs :-

" Pending final decision on the application, the applicant seeks issue of the following interim reliefs :-



(A) This Hon'ble Tribunal may be pleased to issue a direction or order to the respondents not to effect recovery as alleged in the communications / letters dated 25.05.92, 06.04.92 and 30.03.92 and stay operation and implementation of the said communications / letters.

(B) That this Hon'ble Tribunal may be pleased to direct the respondents to pass total claim of the ~~ex-~~ applicant immediately.

(C) Such other and further reliefs as may be deemed fit may also be granted."

We have heard both Mr. K.K. Shah and Mr. B.N. Doctor. After discussion at the bar, we feel that the O.A may be disposed of with a direction to respondent no.1 to consider this O.A as a representation of the applicant as well as any supplementary representation the applicant may wish to file within one month from the date of receipt of a copy of this order and decide the issue as per the rules by means of a speaking order and inform the applicant within eight weeks from the date of receipt of a supplementary representation.

In case, the applicant is aggrieved by the decision taken by the respondent no.1, he will be at liberty to challenge the act if so advised.

O.A is disposed of accordingly. No costs.

P.C. Kannan
(P.C. Kannan)
Member (J)

V. Radhakrishnan
(V. Radhakrishnan)
Member (A)